

AS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

O.A. No. 201 of 1990(L)

Smt. Nihori

Applicant.

versus

Union of India & others

Respondents.

Hon. Mr. Justice K. Nath, V.C.
Hon. Mr. K. Obayya, A.M.

(Hon. Mr. Justice K. Nath V.C.)

We have heard Shri K.P. Srivastava for the applicant and Shri Siddhartha Verma for the respondents who also files Counter.

2. Ram Nihori, the husband of applicant No. 1 and the father of applicant No. 2 Jiya Ram was in the respondents' employment when he died on 29.5.84. The widow made an application (Annexure A-1) followed by Annexure A-2 dated 4.9.89 for appointment of her son, the applicant No. 2 on compassionate grounds. The applicant No. 2 also made a similar application Annexure A-3 dated 17.9.89. According to the applicants no orders have been communicated to them.

2. It is stated in the Counter that the representations were rejected, but the case has been referred to the General Manager on the ^{motion} of the Union and is still pending. We, therefore, direct that the respondents No. 1 shall consider and pass speaking order on the representation dated 4.9.89 (Annexure A-3) forwarded alongwith the case to the General Manager within a period of two months from the date of receipt of a copy of this judgment.

Ram Nihori
A.M.

V.C.

Lucknow Dated 6.2.91.